

1	2	3
3.	Bihar	27434896
4.	Gujarat	27475585
5.	Haryana	11419646
6.	Himachal Pradesh	4007420
7.	Jammu and Kashmir	4584133
8.	Karnataka	28867734
9.	Kerala	20116267
10.	Madhya Pradesh	24923739
11.	Maharashtra-Mumbai	36326491
12.	North East	4155402
13.	Orissa	11478109
14.	Punjab	16724369
15.	Rajasthan	27742395
16.	Tamil Nadu — Chennai	34775984
17.	Uttar Pradesh (East)	33381914
18.	Uttar Pradesh (West)	23651599
19.	West Bengal — Kolkata	19215048
20.	Kolkata	13325001
21.	Chennai	10673476
22.	Delhi	24841758
23.	Mumbai	22463458
TOTAL		471726205

Rank of Jammu and Kashmir among service areas is 21st.

(c) to (e) The information is being collected and will be laid on the Table of the House.

MTNL and BSNL share

758. SHRI N.K. SINGH:

SHRIMATI JAYANTHI NATARAJAN:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government is aware that Government owned MTNL and BSNL are losing market share to private operators in the mobile technology;
- (b) if so, the facts and details thereof;
- (c) whether Government has recently decided to disinvest part of its stake in BSNL and MTNL;
- (d) if so, the reasons therefor; and
- (e) the steps Government propose to take to strengthen the financial health of the BSNL and MTNL?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) Yes Sir, BSNL and MTNL are losing market share in mobile technology segment due to the intense competition and entry of new operators with aggressive tariff plans.

Market share of BSNL and MTNL in mobile technology segment during the last three years and current year upto 30.9.2009 in their respective license service area is given below:—

(in percentage)		
As on	BSNL	MTNL
31.3.2007	21.50	13.39
31.3.2008	17.67	11.80
31.3.2009	14.89	10.75
30.9.2009	13.86	09.82

(c) and (d) The Government is considering to offer part of its equity shareholding in BSNL by an offer for sale to the public due to following reasons:—

- It will facilitate BSNL to get Navratna status.
- It will promote growth of BSNL.
- It will provide an access to the capital market for raising fresh equity capital, if required.

The timing of the issue depends on the condition of the capital market.

MTNL is already listed in the Indian stock market. Government of India currently holds 56.25% stake in the company.

(e) To strengthen the financial health of BSNL and MTNL, the following initiatives have been taken:—

- Augmentation of capacity to enhance the network coverage and to remove the congestion.
- Expanding distribution channels and improving system of follow up of franchisees and retailers.

- Developing a system of providing special premium Service Level Agreements (SLAs) for large enterprise customers and focusing on corporate accounts.
- Improving customer care, better feedback and after sales service.
- Development new lines of revenue through infrastructure sharing.
- Improving management information systems for better management and collection of revenue.

Scam in allocation of spectrum

759. SHRI KAMAL AKHTAR:
SHRIMATI KUSUM RAI:
SHRI NAND KISHORE YADAV:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- whether a big scam has come to light in allocation of spectrum to telecom companies;
- if so, the details thereof;
- the details of loss to public exchequer due to this scam; and
- the details of the present price of spectrum and the price on which it was allocated to private companies along with the details of those companies?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) to (c) Initial/start-up spectrum is allotted as per the conditions of the UAS License and additional spectrum as per the criteria existing in force from time to time, subject to availability.

The allocation and issuance of spectrum licences are made continuously as per the existing policy in force and also as per the recommendations of TRAI.

However, on allegation of irregularities in the award of UAS Licenses to private companies, CBI registered a case on 21.10.2009 against unknown officials of DOT, unknown private persons/companies and others under section 120-B IPC r/w section 13 (2) r/w 13(1) d of PC Act. CBI conducted a search on 22.10.2009 in some offices of DOT and has taken custody of certain files relating to policy, issuance of UAS licenses and spectrum.

(d) The UAS Licence is granted at a pan India price of Rs 1658 crores. The UAS Licence mandates grant of spectrum, subject to availability. Annual spectrum charges are being levied as a percentage of Adjusted Gross Revenue (AGR) from telecom operators. Current Spectrum charging rates for the allotment of 2G spectrum is given in the Statement-I (See below). Details of allotted spectrum to UAS Licensees as on date along with applicable spectrum charging rates on their spectrum holding is given in the Statement-II.